

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.4126/2016

This the 11th day of January, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Shri V.N. Gaur, Member(A)**

Shri S.L. Ashodhiya Aged 63 years
Section Officer(Retd.)
S/o late Shri Raghbir Singh
R/o Village & Post Office – Shahpur Turk
District-Sonepat, Haryana-131001.Applicant

(By Advocate: Shri Rajat Gaur)

Vs.

1. Union of India
Through the Secretary
Department of Personnel & Training(DOPT)
Lok Nayak Bhawan, Khan Market
New Delhi.
- 2 The Secretary
Union Public Service Commission(UPSC)
Shahjahan Road, New Delhi.Respondents

ORDER (Oral)

Shri V. Ajay Kumar, Member(J):

When this matter was taken up for hearing, learned counsel for the applicant having noticed that two different cause of actions were questioned in this OA, seeks to withdraw this OA with liberty to file two fresh OAs.

2. Accordingly, this OA is dismissed as withdrawn with liberty as aforesaid. However, it is made clear that permitting

to file a fresh OA cannot be construed as that the applicant is exempted from any of the provisions of law in filing fresh OA. No costs.

(V.N. Gaur)
Member(A)

(V. Ajay Kumar)
Member(J)

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